

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4083

ANSWERED ON:18.08.2010

WORKERS ON CONTRACT BASIS

Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh;Rawat Shri Ashok Kumar

Will the Minister of COAL be pleased to state:

- (a) the total number of workers employed by contractors in each of the coal mines of the Coal India Limited (CIL);
- (b) whether any agreement is signed between the contractors and the management regarding work conditions and wages of workers;
- (c) if so, the total remuneration fixed for payment to various category workers employed by the contractors;
- (d) whether the contractors are paying the workers as per the agreement;and
- (e) if not, the steps being taken by the management in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) Coal India Limited (CIL) and its subsidiary coal companies do not directly employ labourers on contract basis. The subsidiary-wise details of the number of labourers employed by the contractors during the year 2009-10 is as under:-

S1. Name of the Company	No. of
No.	Labourers

1. Eastern Coalfields Limited (ECL) 6932

2. Bharat Coking Coal Limited (BCCL) 1585

3. Central Coalfields Limited (CCL) 7452

4. Western Coalfields Limited (WCL) 3006

5. South Eastern Coalfields Limited (SECL) 12867

6. Northern Coalfields Limited (NCL) 7980

7. Mahanadi Coalfields Limited (MCL) 10382

8. North Eastern Coalfields (NEC) 940

TOTAL

51144

(b) & (c): Yes, Sir. The workers are engaged by the contractors in various categories such as unskilled, semi-skilled, skilled and highly skilled and they are paid the minimum wages fixed by the respective State Governments from time to time. In some of the subsidiaries of CIL, the employees of the contractors are paid minimum wages in the midway between the minimum wages fixed by the respective State Governments and the minimum wage of Category-I employees of the National Coal Wage Agreement.

(d): CIL has reported that the contractors' workers are paid wages as per the agreement.

(e): Does not arise, in view of reply to (d) above.